

NOTICE

National Lok Adalat is scheduled for **06-12-2014 (SATURDAY)** at **10:30 a.m.** in High Court Lucknow Bench, Lucknow for taking up the matters, to be decided/settled by way of compromise, relating to motor accident claims, matrimonial disputes, Rent matters between the Landlord and Tenant, Revenue cases, Consolidation cases, Bank recovery cases, cases relating to life insurance, Land Acquisition Appeals and cases relating sec. 138 of the Negotiable Instruments Act, 1881, and service matters pertaining to retiral benefits and any other appropriate matters..

The Learned Counsel or litigants who are desirous of getting their pending cases of above nature being disposed of through National Lok Adalat, may contact with an unstamped application stating the details of case and consent for getting the case decided in National Lok Adalat, in the office of Joint Registrar(Judicial)/(Listing)/Secretary, High Court Legal Services sub-Committee, Lucknow Bench, Lucknow at an early date.

Learned Counsel and litigants are also requested kindly to attend this National Lok Adalat and prior to the date and get maximum cases decided.

Joint Registrar(Judicial)/(Listing)/Secretary
High Court Legal Services Sub-Committee,
Lucknow Bench, Lucknow
